

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR**

Original Application No. 408 of 2004

Jabalpur, this the 13th day of May, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Mādān Mohān, Judicial Member

P. Ramlingeshwar Road, S/o. Shri  
P. Pappa Rao, Date of birth 1.6.1965,  
R/o. Naya Paria, Ganesh Nagar,  
Bilaspur (CG) . . . . . Applicant

(By Advocate - Shri V. Tripathi on behalf of Shri S. Paul)

## V e r s u s

1. Union of India, through General Manager, South Eastern Central Railway, Bilaspur (CG).
2. Divisional Railway Manager, South Eastern Central Railway, Bilaspur (CG).
3. senior Divisional Personnel Officer, South Eastern Central Railway, Bilaspur.

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs :

"(ii) set aside the termination order dated  
29.8.1990 Annexure A-2,

(iii) direct the respondents to reinstate the applicant with all consequential benefits.

(iv) direct the respondents to extend the benefit of OA No. 27/99 and OA No. 323/99 to the applicant."

2. The facts of the case are that the applicant was initially employed as casual gangman in Bilaspur Division of South Eastern Central Railway in pursuance to the circular dated 13.12.1989 (Annexure A-3). The relief claimed by the applicant is that to set aside the termination order and direct the respondents to reinstate him with all consequential benefits and also to direct the respondents to extend the benefit of OA No. 27/99 and OA No. 323/99.

In this regard the applicant has given a representation to the respondents which has not yet been decided by the respondents.

3. Heard the learned counsel for the applicant.

4. In the circumstances, we deem it appropriate to direct the applicant to file a fresh representation to the respondents with a copy of this order, within a period of 15 days from the date of receipt of copy of this order. We do so accordingly. If the applicant complies with this, then the respondents are directed to take a decision on the representation of the applicant by passing a speaking, detailed and reasoned order, within a period of two months from the date of receipt of copy of such representation. The OA may also be considered as part of the representation.

5. Accordingly, the Original Application is disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/व्हा.....जबलपुर, दि.....

प्रतिलिपि बाबूरितः—

(1) सचिव, उच्च न्यायालय वार एम्पिरियन, जबलपुर

(2) आवेदक श्री/श्रीमती/स्त्री.....के काउंसल S. Paul

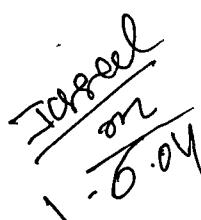
(3) उच्चाली श्री/श्रीमती/स्त्री.....के काउंसल ,

(4) विधायक, रोड अ., जबलपुर न्यायपीठ

मूलना एवं आवश्यक कार्यकारी हेतु

  
Bejindas

उप रामराम 1.6.04

  
Tareel  
on  
1.6.04